



**HIGH COURT OF TRIPURA
AGARTALA**

WP(C)(PIL) No.04 of 2026

Court on its own motion

Versus

Union of India & others

.....Respondent(s)

For Court on its own motion : None.

For Respondent(s) : Mr. Saktimoy Chakraborti, Advocate General,
Mr. Bidyut Majumder, Deputy SGI,
Mrs. Pinki Chakraborty, Advocate.

**HON'BLE THE CHIEF JUSTICE MR. M.S. RAMACHANDRA RAO
HON'BLE MR. JUSTICE BISWAJIT PALIT**

Order

02/07/2026

The learned Advocate General seeks to file a better affidavit with regard to the news item which appeared on 08.05.2026 in the local daily 'Tripura Observer' specifically indicating how many vacancies of teachers according to the respondents exist as on that date, and how many vacancies have been proposed to be filled up or filled up, out of the said vacancies.

He shall also file an affidavit with regard to the news item which has appeared in the local daily 'Dainik Sambad' on 15.06.2026 stating that there has been a suspension of recruitment to the post of Headmaster/Headmistress and Inspector of Schools ever since 2018, and that 86% of government schools numbering approximately 4668, do not have a Headmaster or Headmistress.

The news report also states that due to the discontinuation of recruitment of Inspector of Schools, about 118 vacant posts of Inspector of Schools have been abolished, and similarly 288 posts of Headmaster/Headmistress have also been abolished.



The said affidavit shall also deal with the subsequent news item published in 'Syandan Patrika' on 30.06.2026 stating that many government schools are working with only two school teachers.

Copy of the said news item be supplied to the learned Advocate General today.

List the matter on **29.07.2026**.

(BISWAJIT PALIT, J)

(M.S. RAMACHANDRA RAO, CJ)

